

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO. †2225.
TO BE ANSWERED ON FRIDAY, THE 12TH DECEMBER, 2025

THREE YEARS COMPULSORY PRACTICE FOR JUDICIAL SERVICE

†2225. DR. ANAND KUMAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware that recently the Supreme Court has made a minimum of three years legal practice mandatory for appearing in the Judicial Service (Lower Judiciary) examinations;
- (b) whether this condition is likely to make it more difficult for women candidates, economically weaker sections and aspirants without legal backgrounds to enter the judicial service;
- (c) if so, whether the Government is contemplating to abolish or reduce the compulsory practice period of three years by bringing a new law in view of the problems of these sections; and
- (d) if so, the details thereof and if not, whether the Government is contemplating to introduce any financial assistance or special assistance scheme for such candidates to ensure equal opportunity in judicial services, if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

- (a) to (d): As per the Constitutional framework, in exercise of powers conferred under the proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Government, in consultation with the High Court, frames the rules and regulations regarding the appointment and recruitment of Judicial Officers in Lower Judiciary. Hence, the concerned subject matter does not fall under the purview of the Central Government.
